

CENTRAL ADMINISTRATIVE TRIBUNAL : PRINCIPAL BENCH

OA 1128/2003

New Delhi, this the 8th day of May, 2003

Hon'ble Sh. Shanker Raju, Member (J)

Kanhaiya Lal Aggarwal
S/o late Sh. Ram Prasad Agarwal
R/o 27/61, Thelaghar, Pathwari
Belanganj, Agra
Presently working as UDC in the office of
Asstt. Garrison Engineer, E/M II R&D, Agra Cantt.
.....Applicant
(By Advocate Sh. C.B.Pillai)

V E R S U S

Union of India through

1. The Secretary to the Govt. of India
Ministry of Defence, New Delhi.
2. Engineer-in-Chief, E-in-C's Branch
Army Headquarters, New Delhi.
3. Chief Engineer, HQ Central Command
Lucknow, 02.
4. Garrison Engineer (East)
Agra Cantt.

.....Respondents

O R D E R (ORAL)

By Shri Shanker Raju.

Applicant who is to superannuate on 31-7-2003 made a claim for medical reimbursement amounting to Rs.6951/- which has been considered and by order dated 14-2-2003 respondents have processed the case but the same is yet to be finalised.

2. Ends of justice would be duly met, if the present OA is disposed of with directions to the respondents to finalise the claim of the applicant for medical reimbursement including interest as admissible under the rules within a period of one month from the date of receipt of a copy of this order. Ordered accordingly.

3. Let a copy of this order along with the copy of OA be sent to the respondents.

S. Raju
(SHANKER RAJU)
MEMBER (J)

/vnd/